

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 203/2009

Sub: Application for grant of inter-State trading licence to Arunachal Pradesh Power Corporation Pvt. Ltd.

Date of hearing : 7.1.2010

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Applicant : Arunachal Pradesh Power Corporation Pvt. Ltd.

Parties present : Shri Gaurav Sadh, APPCPL

The applicant, a company registered under the Companies Act, 1956 (1 of 1956) has made the present applicant under sub-section (1) of Section 15 of the Electricity Act, 2003 (36 of 2003) for grant of Category-III licence for inter-State trading in electricity in whole of India, except the State of Jammu & Kashmir under the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2009 (the 2009 regulations).

2. It is noted that the applicant had forwarded only the clipping of the public notice published by it in the Statesman having circulation in all the five regions. However, the same was not submitted under an affidavit. Further, the applicant had vide its letter dated 1.12.2009 clarified that the Business Standard was published from Guwahati also and thereby it meets the requirement of publishing the notice in the newspaper having circulation in all the five regions. However, the copy of the notice of Guwahati edition was not made available by the applicant. Commission directed the applicant to submit the original complete page of the newspaper in which the notice has been published under affidavit of having complied with the provisions of Regulations 6(4) and (5) of the 2009 regulations and bank statement of its claim regarding net worth latest by 15.1.2010.

3. Subject to above, Commission reserved its order.

Sd/-
(T. Rout)
Joint Chief (Law)